

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH



C.P. No.136/2006 -
O.A. No.847/2004

New Delhi this the 27th day of July, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

1. Satish Chand Chauhan
S/o Shri Pyarelal
R/o House No.437
Sector 3, R.K.Puram,
New Delhi-110 022.
2. Laloo Yadav
S/o Shri Tulsi Yadav
WZ, 315/1
G Block, Hari Nagar,
Near Sethi Coal Depot
New Delhi-64.
3. Jitendra Kumar
S/o Shri Babu Lal
R/o H, A/C, T-29 Palam Airport
East Mehram Nagar Colony
New Delhi.
4. Balveer Singh
S/o Shri Rajpal Singh
G, House No.2, Pappu Colony,
Post-Pasonda, Distt Ghaziabad, U.P.
5. George Thomas
S/o Shri Prem Thomas
House No.8/1, K Block
Multi Story, Sector-13,
R.K. Puram,
New Delhi.
6. Rangi Lal
S/o Shri Mangal Singh
M-14, Mahaveer Enclave
Near Madras Colony
Dawni Morh, New Delhi-45.

-Applicants

(By Advocate: Shri A.K. Shukla, proxy for
Shri Sriparna Chatterjee)

Versus

1. Air Comdr. Gautam Chaturvedi
CSD Canteen, Race Course
Air Force Station, New Delhi-110003.
2. Group Captain N.K. Arora,
Commanding Officer,
CSD Canteen, Race Course,

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Air Force Station,
New Delhi-110003.

3. Wg. Comdr. R.K. Sharma,
Officer Incharge,
CSD Canteen, Race Course,
Air Force Station,
New Delhi-110003.

4. Wg. Comdr. P. Verma (Retd.)
Manager Canteen
CSD Canteen, Race Course,
Air Force Station,
New Delhi-110003.

-Respondents

(By Advocate: Ms. Avinash Kaur)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Heard.

2. Learned counsel of respondents drew our attention to Annexure R-I attached with the respondents' reply stating that respondents have framed a Scheme for regularization and set out structure of pay, allowances and other conditions of service.

3. Learned counsel of applicants stated that applicants, who have been working for several years, have yet not been regularized.

4. We have perused our directions. There are no instructions to regularize the applicants in the orders in question. Regularization of the applicants will form a separate cause of action for which applicants shall have liberty to undertake action as per law. Learned counsel of the applicants stated that court may give a time frame for regularization of the applicant. The request is rejected as directions cannot be given in a contempt petition.

5. C.P. is dropped and notices to the respondents are discharged.

S. Raju
(Shanker Raju)
Member (J)

cc.

V.K. Majotra
(V.K. Majotra)
Vice Chairman (A)

27.7.05